## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-551(PB)/2017

IN THE MATTER OF:

Rashmi Sarda

....

Applicant/Petitioner

Vs.

Skill Tree Knowledge Consortium Pvt. Ltd. ....

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Ms. Ritwik Sneha, Advocate

For the Respondent

## ORDER

On behalf of the arguing counsel Mr. Ashok Aggarwal a request for adjournment has been made on the ground that he is held up in Hon'ble the Supreme Court.

Accordingly, hearing is deferred to 05.12.2017.

:

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET